

Notifications and Orders

(84) Repeal of licensing of Tenements in Chandigarh Scheme, 1979 - No. 11/6/106/UTFI(2)-2003/5574.-Whereas the Chandigarh Administration formulated a scheme called "Licensing of Tenements and Sites and Services in Chandigarh Scheme, 1979", with a view to preventing all avoidable hardship and to expedite the work of rehabilitation of slum dwellers, and in order to improve the dwelling conditions of such persons and for the allotment of low cost tenements and sites in the Sites and Services Complex and Transit Sites;

And whereas, as per proviso to sub-para (iv) of para 7 of the said scheme 1979, migrants names do not figure in the electoral rolls as on 8th December, 1996 will not be eligible for rehabilitation in the Union Territory, Chandigarh and unauthorised encroachments/construction made by them shall be removed in accordance with the law;

And whereas, once this category of persons are accommodated, virtually, the aforesaid scheme of 1979 comes to an end and it is not considered desirable to keep the scheme alive on the statute book;

Now, therefore, the Administrator, Union Territory, Chandigarh, in exercise of powers conferred by Sections 3 and 22 of the Capital of Punjab (Development and Regulation) Act, 1952, as adapted by the Punjab (Reorganisation) (Chandigarh) (Adaptation of Laws on State and Concurrent Subject) Order, 1968 and all other powers enabling him in this behalf, and after considering all the facts and circumstances, hereby repeal the said scheme namely "Licensing of Tenements and Sites and Services in Chandigarh Scheme, 1979" This repeal shall not affect the rights of those persons eligible under the scheme whose names figure in the electoral rolls as on 8th December, 1996. Allotment to them shall however, continue to be made in accordance with the aforesaid Scheme of 1979.

(See Chandigarh Admn. Gaz. (Extra) dated 28.8.2003 dt page 2261)